

**Pension Schemes in IFCI**

2786. PROF. JOGENDRA KAWADE : Will the Minister of FINANCE be pleased to state :

(a) whether the wages, advances, welfare schemes and other service conditions of the staff of the Industrial Finance Corporation of India (IFCI) are at par with the staff of Industrial Development Bank of India (IDBI) and Reserve Bank of India (RBI);

(b) if so, whether the Pension Scheme was introduced in IFCI in 1994 on the lines of IDBI/RBI;

(c) if so, whether the Pension has not been disbursed to the retiring employees of IFCI so far due to non-grant of permission by Central Board of Direct Taxes (CBDT)/ Banking Division; and

(d) if so, the reasons therefor and the time by which the pension to these retiring employees is likely to be disbursed?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) The Industrial Finance Corporation of India Ltd. has reported that the wages, advances, welfare schemes and other service conditions of their staff are generally at par with those of the staff of the Industrial Development Bank of India (IDBI).

(b) to (d) IFCI has stated that it formulated a pension scheme broadly on the lines of the pension scheme introduced by IDBI. However, disbursement of pensionary benefits has not yet commenced for want of completion of certain formalities. While circulating the pension scheme, IFCI had mentioned that pension to the retired employees will commence only after completion of various formalities. Permission from Central Board of Direct Taxes is not required for grant of pension as IFCI can buy annuities from LIC for giving pension. IFCI is reportedly taking steps to get the necessary formalities completed as early as possible to ensure early disbursement of the pensionary benefits.

[Translation]

**Industrial Growth Centres**

2787. SHRI JAYSINHJI CHAUHAN :  
SHRI MULLAPALLY RAMACHANDRAN :  
SHRI NRIPEN GOSWAMI :  
SHRI A.F. GOLAM OSMANI :  
SHRI VIJAY SANKESHWAR :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of Industrial Growth Centres sanctioned in the country so far, State-wise and location-wise;

(b) the number out of these centres completed/ functioning;

(c) the total amount released by the Government for each Growth Centre so far;

(d) whether the Government have received any proposals from various States for setting up of more Growth Centres in their State;

(e) if so, the details thereof, State-wise; and

(f) the progress made so far in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (c) Under the Growth Centre Scheme, 1988, 71 Growth Centres have been allotted for development throughout the country. A list of State-wise and location-wise growth centres sanctioned and Central assistance released to them is attached as Statement. Out of the 71 growth centres 66 have been finally approved by the Government of India for being implemented by State Government/their implementing agencies.

(d) to (f) A proposal was received from the State Government of Goa, in February, 1997 for setting up a growth centre at Pernem in North Goa, in addition to the one growth centre already approved at Electronic City (Verna Plateau) under the Growth Centre Scheme.

Since the industrial centres under the Growth Centre Scheme have already been earmarked and allotted to various States, no new growth centres are being set up in any part of the country.

**Statement**

*The list of growth centres sanctioned state-wise and location-wise and central assistance released*

Sl. No.	Name of the Growth Centre and District	Central assistance released (Rs. in lakhs)
1	2	3
<i>Andhra Pradesh</i>		
1.	Hindupur (Anatapur)	200
2.	Khammam (Khammam)	50
3.	Ongole (Prakasam)	450
4.	Vizianagaram-Bobbili (Vizianagaram)	440
<i>Arunachal Pradesh</i>		
5.	Niklok Ngorlung (East Siang)	50
<i>Assam</i>		
6.	Chariduar (Sonitpur)	50
7.	Matia (Goalpara)	50
*8.	Sonapur (Kamrup)	-
<i>Bihar</i>		
9.	Begusarai (Begusarai)	300